

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00625/2019

DATED THIS THE 28TH DAY OF NOVEMBER 2019

HON'BLE DR. K.B. SURESH, MEMBER (J)

HON'BLE SHRI CV. SANKAR, MEMBER (A)

Dr.G. Venkateshwarlu,
S/o Sri Lakshmaiah,
Aged about 49 years,
Research Officer (Ay.)
(Sec.4) In- Charge,
Advanced Center for Ayurveda in
Mental Health &
Neuroscience (ACAMHNS)
Hosur Road,
Hombegowda Nagar,
Bengaluru-560 029.
Residing at Door No.82/3,
1 st Floor, 1st Cross,
7th Main, Jayanagar
2nd Block, Bengaluru-560 011.

...Applicant

(By Advocate Shri Hariraj MR)

Vs.

1.Union of India,
Represented by its Secretary,
Ministry of AYUSH,
'B' Block, GPO Complex,
Ayush Bhavan,
Behind INA Market,
New Delhi – 110 023.

2.Director General,
Central Council for Research in
Ayurvedic Sciences(CCRAS)
61-65, Institutional Area,
Opposite 'D' Block,

Janakpuri,
New Delhi-110 058.

3. Project Officer,
Advanced Center for Ayurveda in
Mental Health &
Neuroscience (ACAMHNS)
Hosur Road,
Hombegowda Nagar,
Bengaluru-560 029.

4. Dr.HK.Gupta,
Research Officer,
Psychiatrist,
Advanced Center for Ayurveda in
Mental Health &
Neuroscience (ACAMHNS)
Hosur Road,
Hombegowda Nagar,
Bengaluru-560 029.

...Respondents

(By Shri Gajendra Vasu, Sr. Panel Counsel for R 1 to 3)
(By Shri K.Hanifa, Counsel for R 4)

O R D E R (ORAL)

HON'BLE DR. K.B. SURESH, MEMBER(J)

1. We heard the matter today. It appears that if, we remit the matter back to the respondents to decide on Annexure A-20 a quietus can be achieved. Let them consider the matter after giving the opportunity of being heard to the applicant or his representative and dispose of the matter within next one month. OA is disposed off.
2. Let the respondents take all significant matters into consideration sensitively and sensibly. Matter will be remitted back to the

respondents to do the needful. At the same time we would say that medical condition of the applicant will be given due consideration.

3. OA is disposed off as above. No order as to costs.

(CV. SANKAR)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER (J)

bk.

Annexures referred to by the applicant in OA.No.625/2019

Annexure A-1: Copy of office order dated 9.5.2019
Annexure A-2: Copy of medical certificate dated 19.1.2019
Annexure- A-3.A copy of order dated 5.12.2018
Annexure A-4: Copy of order dated 2.1.2019
Annexure A-5(A): Copy of the representation dated 3.1.2019.
Annexure A-5(B): Copy of the representation dated 7.1.2019.
Annexure A-6: Copy of the order dated 18.1.2019
Annexure- A-7: copy of interim order dated 21.1.2018
Annexure- A-8: copy of reply filed in OA.75/19
Annexure A-9: Copy of letter dated 1.5.2019
Annexure A-10: Copy of discharge summary dated 15.5.2019

Annexures referred in reply of R1 to 3

Annexure R-1: Copy of memorandum
Annexure R-2: Copy of communication
Annexure R-3: Copy of order
Annexure R-4: Copy of Internal Audit
Annexure R-4(A): Copy of Memorandum Rules
Annexure- R-5. copy of medical certificate
Annexure- R-6. copy of communication
Annexure R-7: Copy of communication
Annexure R-8: Copy of communication

Annexures referred in rejoinder

Annexure A-11: Copy of letter dated 15.2.2019
Annexure A-12: Copy of letter dated 6.2.2019
Annexure- A-13.A copy of letter dated 18.2.2019
Annexure A-14: Copy of letter dated 31.7.2019
Annexure A-15: Copy of reply to Annexure R-1
Annexure A-16: Copy of letter dated 27.9.2019
Annexure- A-17: copy of receipt dated 3.10.2019
Annexure- A-18: copy of letter dated 29.7.2019
Annexure A-19: Copy of certificate dated 12.11.2019
Annexure A-20: Copy of representation dated 13.11.2019

....

bk